लेकिन उन्होंने फ्राइडे इवनिंग में इतनी संख्या में यहाँ पर उपस्थित रहे, जिसके कारण at least हम इस बिल को आगे ले जा सके। इसके लिए बहुत-बहुत शुक्रिया, बहुत-बहुत धन्यवाद।

श्री उपसभापतिः माननीय डा. सस्मित पात्रा जी, क्या आप बिल विदड्रॉ करेंगे?

डा. सस्मित पात्रा: सर, मैं माननीय मंत्री जी के एश्योरेंस से संतुष्ट हूँ। मैं बिल विदड्रॉ कर रहा हूँ।

श्री उपसभापतिः धन्यवाद। Hon. Members, does he have the leave of the House to withdraw the Bill?

SOME HON. MEMBERS: Yes, Sir.

The Bill was, by leave, withdrawn.

MR. DEPUTY CHAIRMAN: Now we move to the next Bill. The Mental Healthcare (Amendment) Bill, 2023. The Bill was listed for consideration subject to receiving of hon. President's recommendation under Article 117(3) of the Constitution. The recommendation of the hon. President for consideration of the Bill has been received. Shri Surendra Singh Nagar to move the motion for consideration of the House. The Mental Healthcare (Amendment) Bill, 2023. Shri Surendra Singh Nagar. Not present.

We now move to another Bill. The Guaranteed Delivery of Public Services and Accountability Bill, 2022. Hon. President's recommendation has not been received. Hence, the Bill cannot be taken up for consideration. We are waiting for hon. President's recommendation.

We now move to another Bill. The Constitution (Amendment) Bill, 2022 (amendment of article 16). Shri Javed Ali Khan to move the motion for consideration of the House. The Constitution (Amendment) Bill, 2022(amendment of article 16). Shri Javed Ali Khan. Not present.

Now we move to Special Mentions.

SPECIAL MENTIONS

MR. DEPUTY CHAIRMAN: Dr. Sikander Kumar. Demand to start direct train between Mumbai and Amb Andura/Una. आप केवल approved text ही पढ़ेंगे।

Demand to start direct train between Mumbai and Amb Andura/Una

डा. सिकंदर कुमार (हिमाचल प्रदेश) : माननीय उपसभापति जी, मैं आपके माध्यम से मुंबई से अम्ब अंदोरा/ऊना तक सीधी ट्रेन शुरू करने की मांग के संबंध में सरकार का ध्यान आकर्षित करना चाहता हूं। मुंबई से अम्ब अंदोरा/ऊना के लिए सीधी ट्रेन न होने के कारण कई यात्रियों को चंडीगढ़ उतरना पड़ता है और फिर 25 घंटे ट्रेन में सफर करने के बाद चंडीगढ़ रेलवे स्टेशन से इंटरस्टेट बस स्टैंड, चंडीगढ़ पर बच्चों, महिलाओं और सामान के साथ जाना पड़ता है। उनके लिए हिमाचल प्रदेश के लिए आगे की 9 घंटे बस की यात्रा करना बहुत मुश्किल होता है, जिसके कारण कई अप्रिय घटनाएं घटित होती रहती है। मुंबई से अम्ब अंदोरा/ऊना के लिए सीधी ट्रेन चलने से मुंबई, सूरत, वडोदरा, रतलाम, इंदौर, कोटा, मथुरा, नई दिल्ली, हरियाणा, इत्यादि विभिन्न स्थानों से हिमाचल प्रदेश जाने वाले यात्रियों के लिए बहुत सुविधा हो जाएगी। सीधी ट्रेन शुरू होने से टूरिज्म, शिक्षा, चिकित्सा, रोजगार तथा अन्य बहुत से क्षेत्रों में भी इसका लाभ मिलेगा।

अतः मैं आपके माध्यम से एक बार फिर सरकार से अनुरोध करना चाहता हूँ कि वह मुंबई से अम्ब अंदोरा/ऊना तक सीधी ट्रेन शुरू करने की अनुमति देने की मांग पर विचार करे, ताकि मुंबई से हिमाचल प्रदेश आने वाले लोगों को राहत मिल सके।

MR. DEPUTY CHAIRMAN: The following hon. Members associated themselves with the Special Mention raised by the hon. Member, Dr. Sikander kumar: Dr. John Brittas (Kerala), Dr. Sasmit Patra (Odisha), Shri P. Wilson (Tamil Nadu) and Dr. Fauzia Khan (Maharashtra).

Dr. Sasmit Patra. Demand for Inclusion of Ho, Mundari, Bhumij, Kui and Saora Languages in Eighth Schedule of Indian Constitution.

Demand for inclusion of Ho, Mundari, Bhumij, Kui and Saora languages in 8th Schedule of the Indian Constitution

DR. SASMIT PATRA (Odisha): Language is extremely important as an ethnic identity and with a Scheduled Tribe population of over 22.85 per cent, Odisha is home to 62 tribal communities, including 13 Particularly Vulnerable Tribal Groups (PVTGs). Inclusion of Ho, Mundari, Bhumij, Kui and Saora languages will go a long way in fulfilling the long-standing demands and aspiration of the tribal communities speaking these five languages. The Government of Odisha has written in this regard to the hon. Union Minister of Home Affairs earlier and requested the inclusion of Ho, Mundari and Bhumij languages in the Eighth Schedule to the Constitution. Inclusion of Kui and Saora languages has been reiterated through unanimous resolutions from the Odisha State Cabinet. Recently, the Odisha State Cabinet has again reiterated through